

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1160/2005 - EX[DB]

Date 24/02/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. DELHI I
C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002
C.C.E. DELHI I

Appellant

Vs
Respondent

M/S HINDUSTAN PETROLEUM CORPN.LTD.

I am directed to transmit herewith a certified copy of Final order No.217/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

2012 EX[DB] dated 22-2-12


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S HINDUSTAN PETROLEUM CORPN.LTD.
SHAKURBASTI ROHTAK ROAD
NEW DELHI

2. Adv. / Consult *SH. AMIT JAIN, ADV., NO VAKALATNAMA*
C/O. RESPONDENT.

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

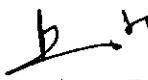
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. III

DATE OF HEARING : 16/02/2012.
DATE OF DECISION : 16/02/2012.

Excise Appeal No. 1160 of 2005

[Arising out of the Order-in-Appeal No. 2/CE/DLH/2005 dated 18/01/2005 passed by The Commissioner Central Excise (Appeals), Delhi – I.]

For Approval and signature :

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Shri Mathew John, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-

CCE, Delhi – I

Appellant

Versus

M/s Hindustan Petroleum Corporation Ltd.

Respondent

Appearance

Shri N. Pathak, Authorized Representative (DR) – for the
appellant.

Shri Amit Jain, Advocate – for the Respondent.

CORAM : Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

FINAL Order No. A/217/2012-EX ^(BR) Dated : _____

Per. Archana Wadhwa :-

After hearing learned DR in support of the Revenue appeal and learned Advocate Shri Amit Jain, Advocate for the respondent, we find that the short issue in the present appeal is as to whether in respect of sales made by the respondent from the intermediate installations where duty paid goods were stored, subsequent to their clearances from the refineries on payment of duty leviable at that point of time, are required to be considered as having been sold inclusive of the higher rate of special excise duty. It is seen that the special excise duty was introduced @ 16% adv. W.e.f. 1/3/2001. The goods at the installations had already been cleared from the refineries prior to 1/3/2001. As such, admittedly no duty liability of SED would arise against the same.

2. However, it is the Revenue's case that since after the introduction of SED, the price of the petroleum products was fixed at a higher rate by the Oil Coordination Committee, Ministry of Petroleum, it has to be held that the petroleum products sold from the installations on that higher price fixed amounted to recovery of SED from their customers. In as much as such SED, actually collected by the respondent from the customers, does not stand paid to the Revenue, as the products were cleared prior to 1/3/2001, the same is required to be deposited with the Revenue under the provisions of Section 11D.

3. Commissioner (Appeals), by relying upon the earlier decisions of the Tribunal in the same respondent's case has held that the provisions of Section 11D are not attracted in such a scenario. She has relied upon the following decisions of the Tribunal :-

(i) Bharat Petroleum Corporation Ltd. vs. CCE, Raipur – 2002 (144) E.L.T. 672 ;

(ii) Bharat Petroleum Corporation Ltd. vs. CCE, Meerut – 2002 (146) E.L.T. 646 ;

(iii) HPCL vs. CCE, Aurangabad Final order No. C-III-978/WZB/2003 dated 11/06/2003 ;

(iv) Bharat Petroleum Corporation Ltd. vs. CCE, Nagpur – 2003 (158) E.L.T. 833 ;

(v) Laksmi Starch Ltd. vs. Union of India – 1993 (67) E.L.T. 769 (AP) ;

(vi) National Organics Chemicals Inds. Ltd. vs. CCE – 2000 (115) E.L.T. 70.

Accordingly, the order of the original Adjudicating Authority confirming the demands was set aside.

4. The Revenue in their memo of appeal has put-forth the grounds that the orders relied upon by Commissioner (Appeals) do not stand accepted by the Revenue and appeal ~~there-against~~ stand filed before the higher appellate forum. At this stage, learned advocate appearing for the respondent brings to our

notice the facts that the earlier appeals filed by the Revenue against Tribunal's order stand dismissed by the Hon'ble Supreme Court. Reference in this regard is made to the reports appearing as **2004 (172) E.L.T. A133 (S.C.)** as also to **2003 (156) E.L.T. A326 (S.C.)**. Attention is also drawn to the latest decision of the Hon'ble Supreme Court appearing as **CCE, Meerut vs. Bharat Petroleum Corporation Ltd. – 2011 – TIOL - 99 – SC - CX**. While dealing with an identical issue, the Hon'ble Supreme Court has observed that the clearance of the product from their installation was not as a manufacturer but as a dealer. Thus, the assessee cannot be saddled down with any responsibility to pay the duty in terms of the provisions of Section 11D.

5. As the issue stands decided by the Hon'ble Supreme Court, we find no reasons to interfere in the impugned orders of Commissioner (Appeals). Revenue's appeal is accordingly rejected.

(Dictated and pronounced in open court)

(Archaná Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

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